



iJuris

Integrated Judicial Upgradation and Reforms on Infrastructure and Services

User Manual – Judge User

Supreme Court of India

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1. Introduction

iJuris is a system developed for collecting the information from across the High Courts, Court Complexes and individual Judicial officers. The system is flexible and assists in developing dynamic questionnaire required for collecting information based on various parameters

iJuris systems is integrated with NJDG (National Judicial Data Grid). User credentials used for accessing NJDG Intranet can be used for accessing iJuris system.

Audience

This target audience for this document is the **Judge User**.

Purpose of this Document

This document will familiarise the Judge User with the services available in the iJuris application and the procedures to use these services.

2. Accessing the system

The system can be accessed at <https://njdg.ecourts.gov.in/iJuris/> (accessible on Intranet)

To log-in into the system, select Judge radio button and enter JOCODE and JustIS mobile app log-in credentials. In case credentials are not available, click on 'Click here to generate password' link and log-in using generated PIN.

If JOCODE or mobile number is incorrect, please contact CPC for changing the mobile number or adding mobile number in NJDG.

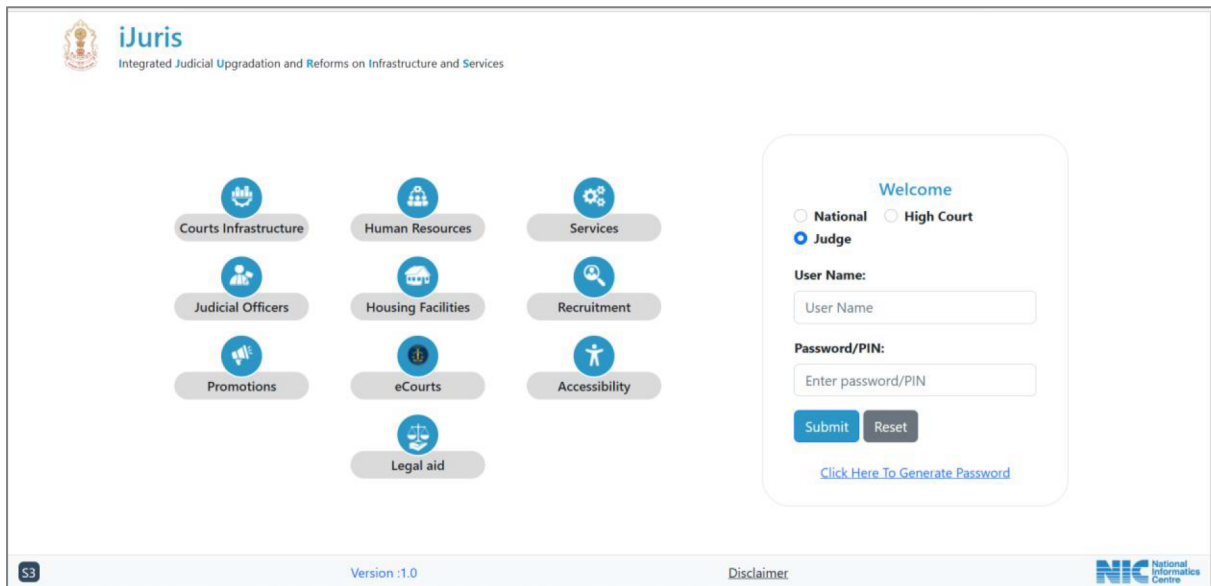


Fig: Log-in screen

On log-in, dashboard will be displayed. The dashboard provides overall status of data entry of various available survey forms.

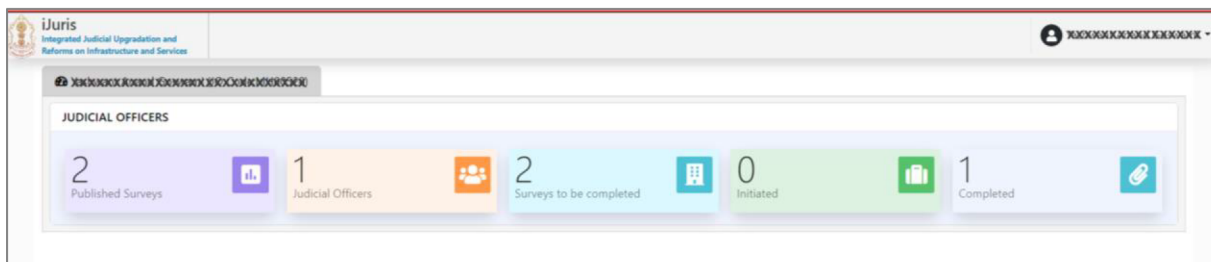


Fig: Landing screen – Dashboard

3. Survey Entry

- Select Survey Master → Survey entry
- Select State and the Survey for data entry. All the questions in the selected survey will be displayed along with Survey description and survey availability dates.
- Start entering the data. Based on the answers to the questions, sub-questions might be populated as shown below.

For questions which require multiple entries, a ‘+’ button will appear to populate same set of questions again. This will enable user to add multiple data entries for a particular set of questions.

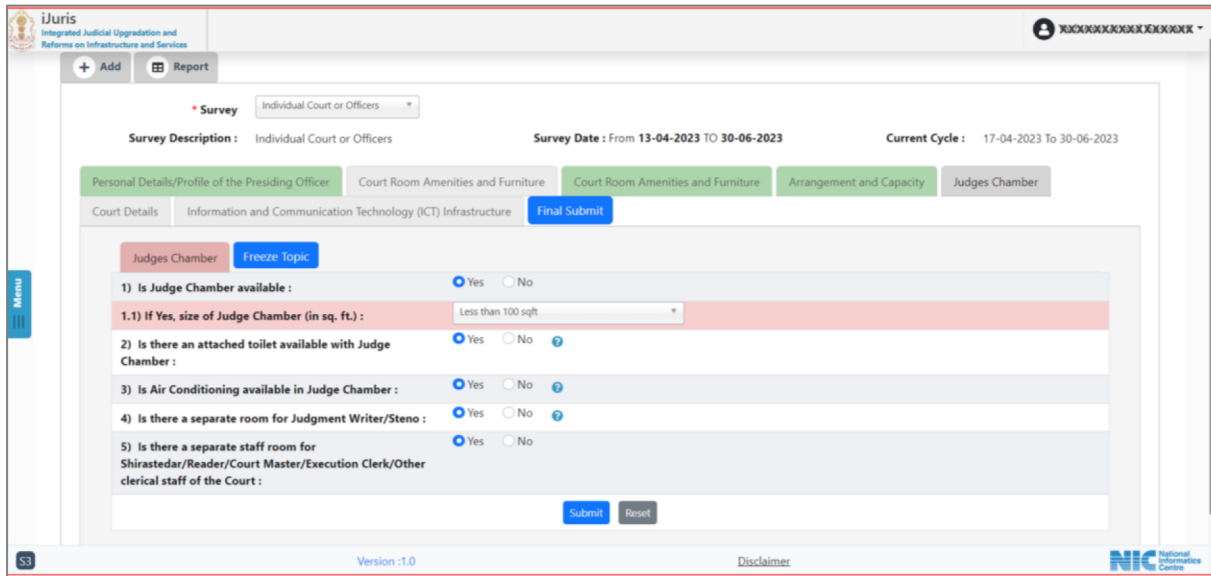


Fig: Survey Entry

- Click on Submit to save the data. Saved data can be modified later.

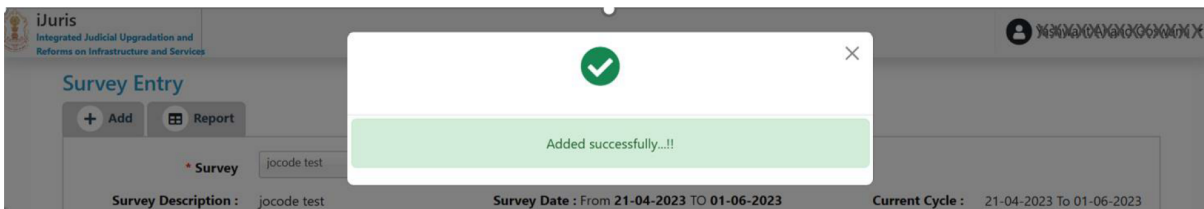


Fig: Survey entry success message

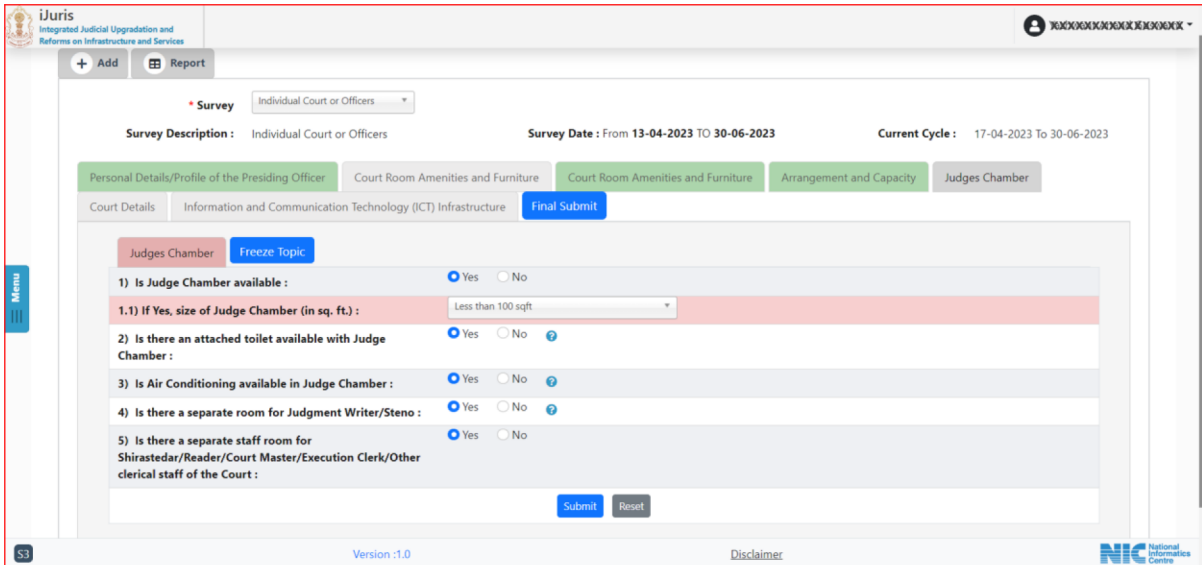


Fig: Survey entry – Modify

- On completing the entry of a topic, click on **Freeze Topic** tab. If all the entered data is correct, click on the Freeze button.

NOTE: After you click on Freeze, data cannot be modified. Click on Freeze button only after ensuring that all the entered data is correct.

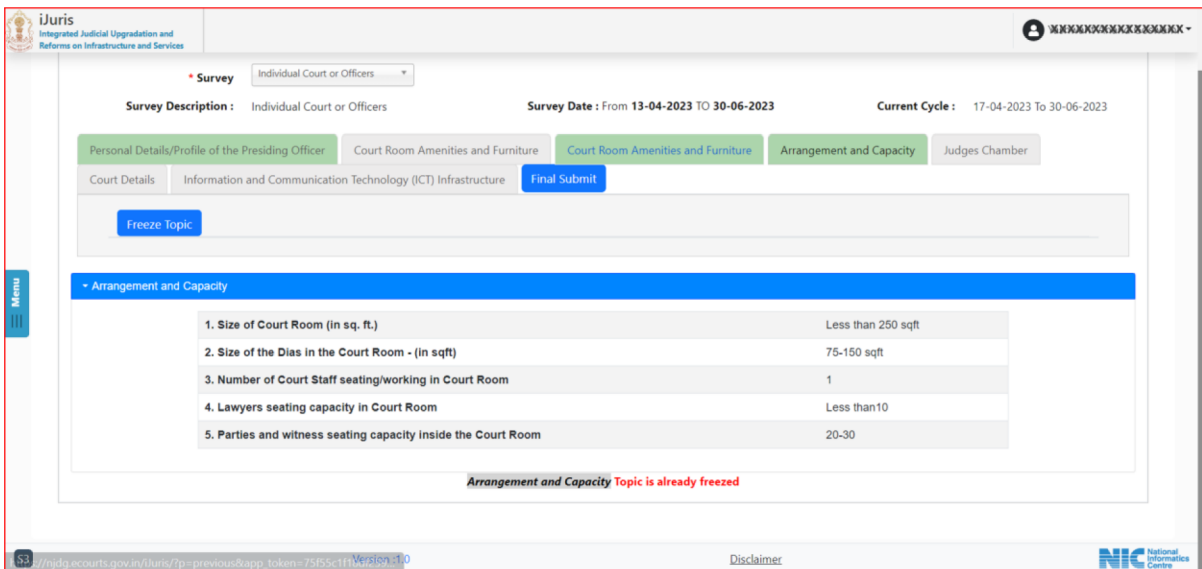


Fig: Freeze Topic

- Click on Final Submit tab after data in all the topics is finalised. Click on the Submit button for final submission of the survey.

NOTE: Ensure that you Freeze all the topics before final submission. If any topic is pending, corresponding message is displayed and Submit button is not available.

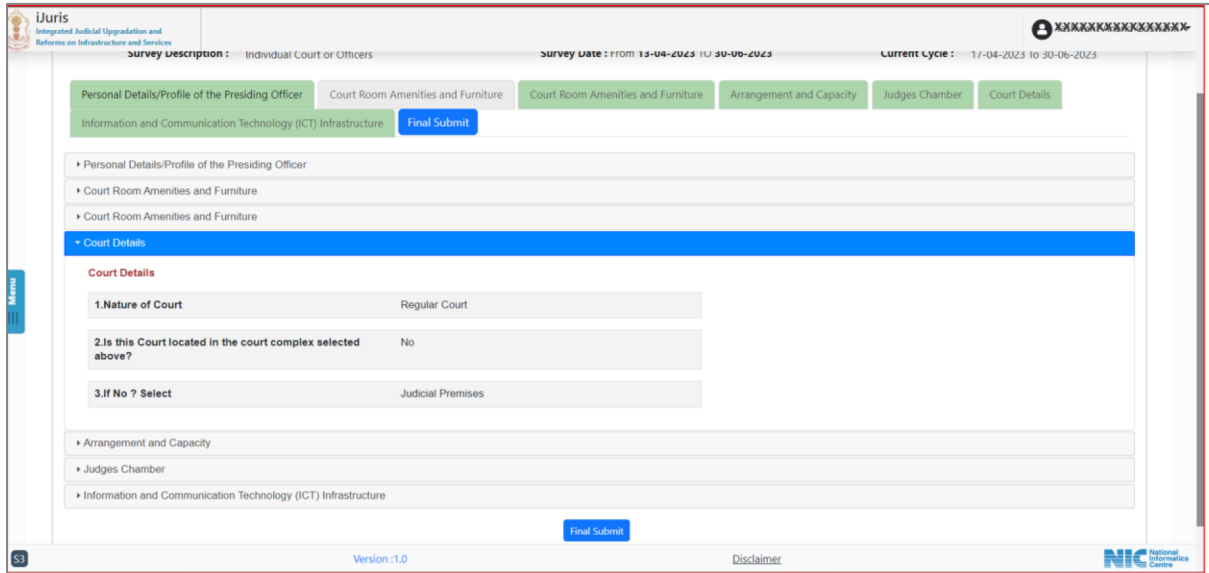


Fig: Survey Entry – Final Submit

- Click on report tab to view data entry status of the survey.

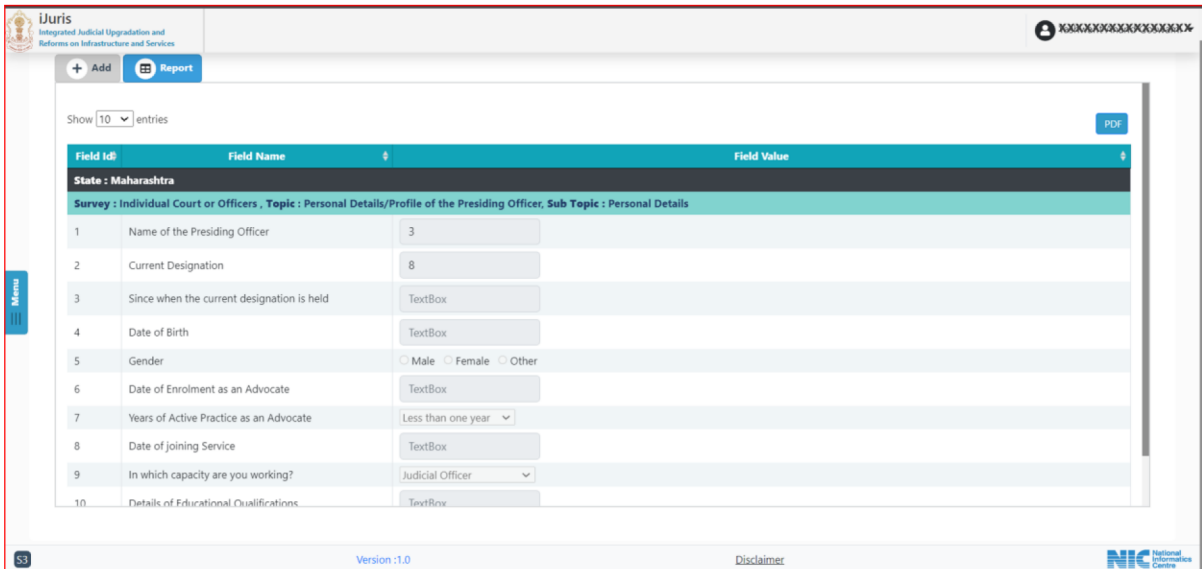


Fig: Survey Entry Report

4. Survey Report

Survey report displays status of survey data entry. The report can be exported in .pdf and .xls formats.

iJuris
Integrated Judicial Upgradation and Reforms on Infrastructure and Services

Survey Report

Report

District Court
 High Court
 Judge
 Survey: Individual Court or Officers
 Cycle: 17-04-2023 To 30-06-2023
 Title: Arrangement and Capacity, Court Details

Show 10 entries Search:

Court Complex	Pending Cases	Total Courts	Total Judges	Court Details			Arrangement and Capacity			
				Nature of Court	Is this Court located in the court complex selected above?	If No? Select	Size of Court Room (in sq. ft.)	Size of the Dias in the Court Room - (in sqft)	Number of Court Staff seating/working in Court Room	Lawyers seating capacity in Court Room
Maharashtra										
No group										
	2838	2029	Regular Court	No	Judicial Premises	Less than 250 sqft	75-150 sqft	1	Less than10	20-30

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Fig: Survey Report



iJuris

Integrated Judicial Upgradation and Reforms on Infrastructure and Services

User Manual – District Court User

Supreme Court of India

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1. Introduction

iJuris is a system developed for collecting the information from across the High Courts, Court Complexes and individual Judicial officers. The system is flexible and assists in developing dynamic questionnaire required for collecting information based on various parameters.

iJuris systems is integrated with NJDG (National Judicial Data Grid). User credentials used for accessing NJDG Intranet can be used for accessing iJuris system.

Audience

This target audience for this document is the **District Court User**.

Purpose of this Document

This document will familiarise the District Court user to fill the requisite information about the services and infrastructure pertaining to the court complexes within the jurisdiction of the respective district.

2. Accessing the system

The system can be accessed at <https://njdg.ecourts.gov.in/iJuris/> (accessible on Intranet)

To log-in into the system, select High Court radio button and name of your High Court. Log-in credentials used for accessing NJDG Intranet may be used. In case the credentials are not available, CPC may be requested to create the credentials for the District Court User for accessing NJDG Intranet.

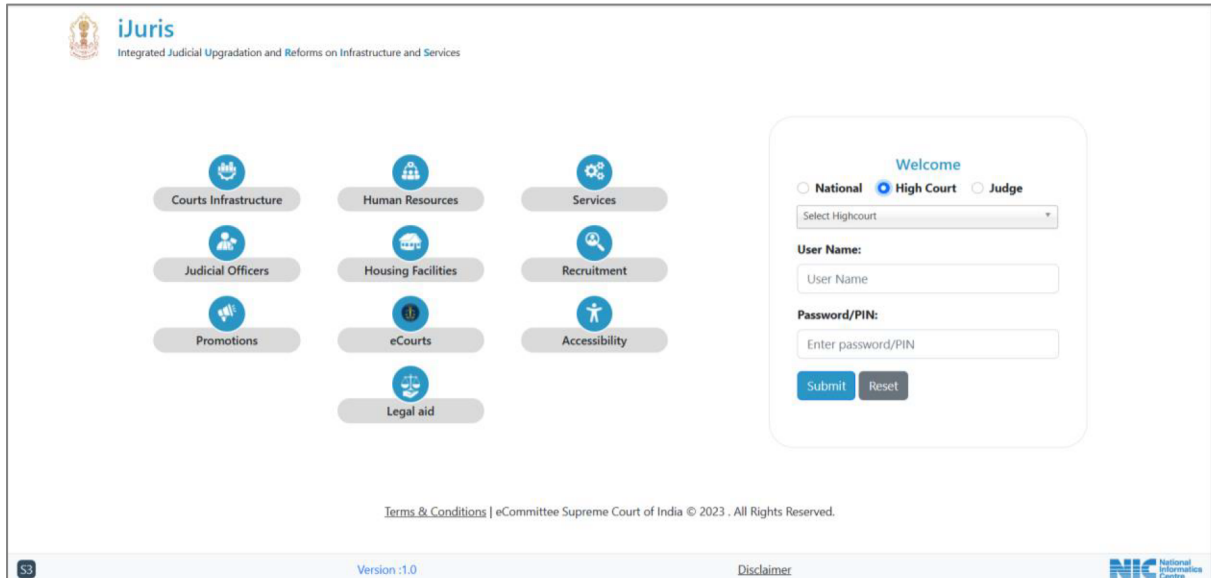


Fig: Log-in screen

On log-in, dashboard will be displayed. The dashboard provides overall status of data entry of various available survey forms.

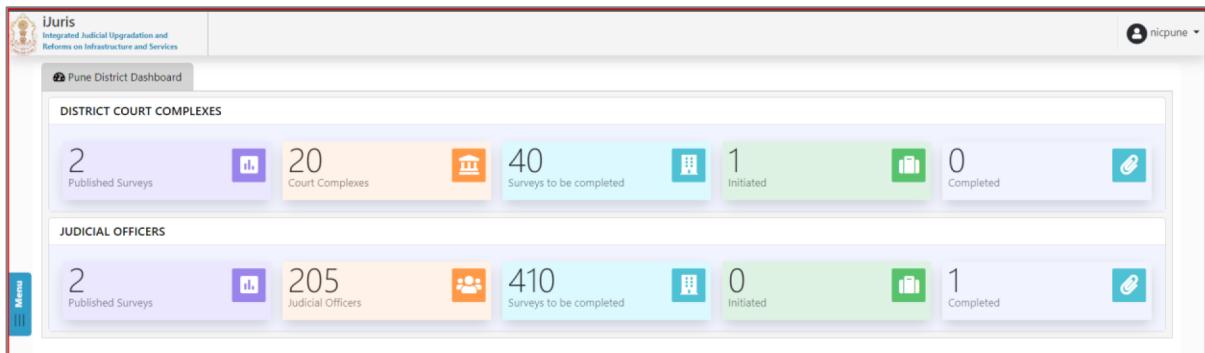


Fig: Landing screen – Dashboard

3. Survey Entry

- Select Survey Master → Survey entry
- Select your Court Complex and the Survey for data entry. All the questions in the selected survey will be displayed along with Survey description and survey availability dates.
- Start entering the data. Based on the answers to the questions, sub-questions might be populated as shown below.

For questions which require multiple entries, a ‘+’ button will appear to populate same set of questions again. This will enable user to add multiple data entries for a particular set of questions.

Fig: Survey Entry

- Click on Submit to save the data. Saved data can be modified later.

Fig: Data entry success message

The screenshot shows the 'Facilities for lawyers' section of the survey. The 'Freeze Topic' tab is selected. The form contains the following questions and answers:

- 1) Whether the complex has separate Bar room? Yes No
- 1.1) Size: Less than 250 sq ft 250-350 sq ft 350-450 sq ft More than 450 sq ft
- 1.2) No. of such bar rooms: 30
- 1.3) Seating capacity: 50
- 1.1) Size: Less than 250 sq ft 250-350 sq ft 350-450 sq ft More than 450 sq ft
- 1.2) No. of such bar rooms: 23
- 1.3) Seating capacity: 80
- 2) Whether the complex has separate Ladies Bar Room? Yes No
- 3) Whether complex makes provision for Suitors Shed/Notary shed? Yes No
- 4) Whether there is a separate Legal Aid Centre in the Complex? Yes No
- 5) Whether there is a separate room for Legal Aid Panel Lawyers? Yes No

Buttons: Submit, Reset

Fig: Survey Entry – Modify

- On completing the entry of a topic, click on **Freeze Topic** tab. If all the entered data is correct, click on the Freeze button.

NOTE: After you click on Freeze, data cannot be modified. Click on Freeze button only after ensuring that all the entered data is correct.

The screenshot shows the 'Facilities for lawyers' section of the survey. The 'Freeze' button is highlighted. The data from the previous screenshot is displayed in a table format:

1. Whether the complex has separate Bar room?	Yes
1.1.1. Size	Less than 250 sq ft
1.2.1. No. of such bar rooms	30
1.3.1. Seating capacity	50
1.1.2. Size	250-350 sq ft
1.2.2. No. of such bar rooms	23
1.3.2. Seating capacity	80
2. Whether the complex has separate Ladies Bar Room?	No
2.1. Number of such bar rooms	
2.2. Size	
2.4. Seating capacity	
3. Whether complex makes provision for Suitors Shed/Notary shed?	No
3.1. If yes, what is the capacity of shed to accommodate number of persons?	
4. Whether there is a separate Legal Aid Centre in the Complex?	
5. Whether there is a separate room for Legal Aid Panel Lawyers?	
5.1. If yes, what is the seating capacity of such room?	

Buttons: Freeze, Cancel

Fig: Freeze Topic

- Click on Final Submit tab after data in all the topics is finalised. Click on the Submit button for final submission of the survey.

NOTE: Ensure that you Freeze all the topics before final submission. If any topic is pending, corresponding message is displayed and Submit button is not available.

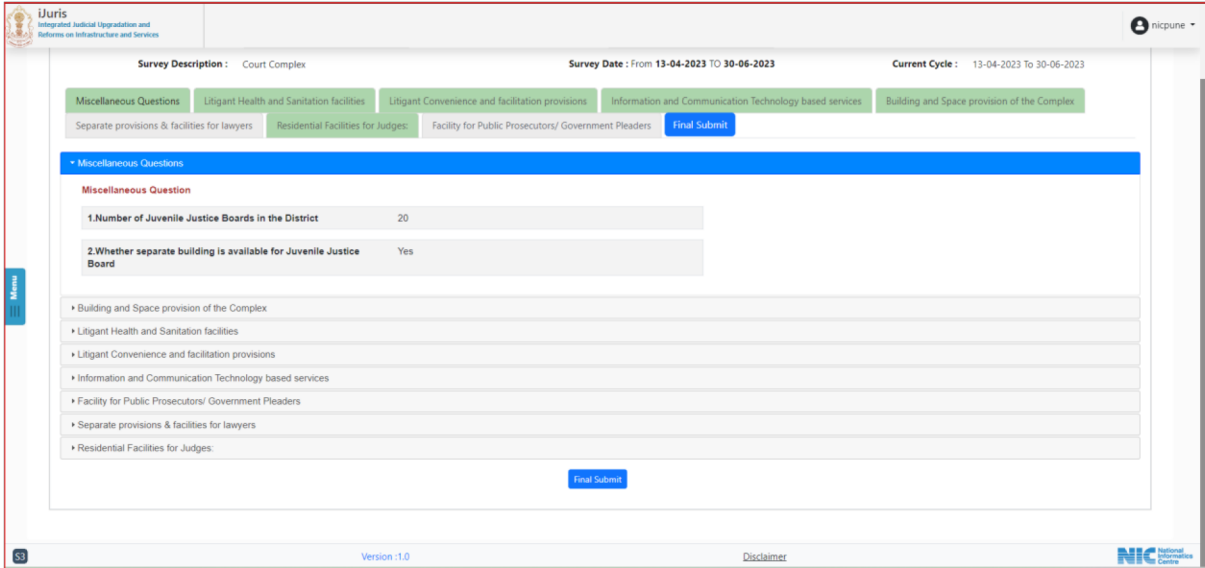


Fig: Survey Entry – Final Submit

- Click on report tab to view data entry status of the survey.

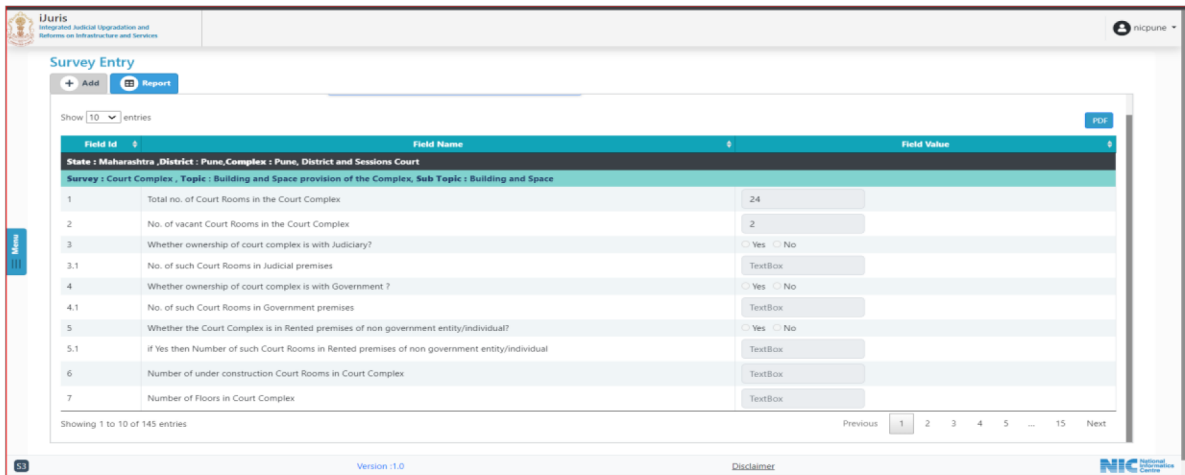


Fig: Survey Entry Report

4. Survey Report

Survey data entered report is generated for the selected court complex and survey. The report can be exported in .pdf and .xls formats.

Survey Report

District Court
 High Court
 Judge
 Survey: **Court Complex**
 Cycle: **19-04-2023 To 30-09-2023**
 Title: **Facility for Public Prosecutors/ Government Pleaders**

Complex: **Pune District and Sessions Court**

Show 15 entries

Court Complex	Pending Cases	Total Cases	Total Judges	Litigant Health and Sanitation facilities																	
Maharashtra																					
Pune																					
Pune District and Sessions Court	388406	126	85	Yes	No	20	Yes	3	Yes	2	Yes	41	Yes	5	No	No	No	No	No	No	No

Showing 1 to 1 of 1 entries

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Fig: Survey Report



iJuris

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User Manual – High Court User

Supreme Court of India

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1. Introduction

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iJuris systems is integrated with NJDG (National Judicial Data Grid). User credentials used for accessing NJDG Intranet can be used for accessing iJuris system.

Audience

This target audience for this document is the **High Court User**.

Purpose of this Document

This document will familiarise the High Court User with the services available in the iJuris application and the procedures to use these services.

2. Accessing the system

The system can be accessed at <https://njdg.ecourts.gov.in/iJuris/> (accessible through Intranet)

To log-in into the system, select High Court radio button and name of your High Court. For accessing iJuris, a separate user role of ‘Registrar General’ is created for High courts. CPC can create users for this role though NJDG Intra.

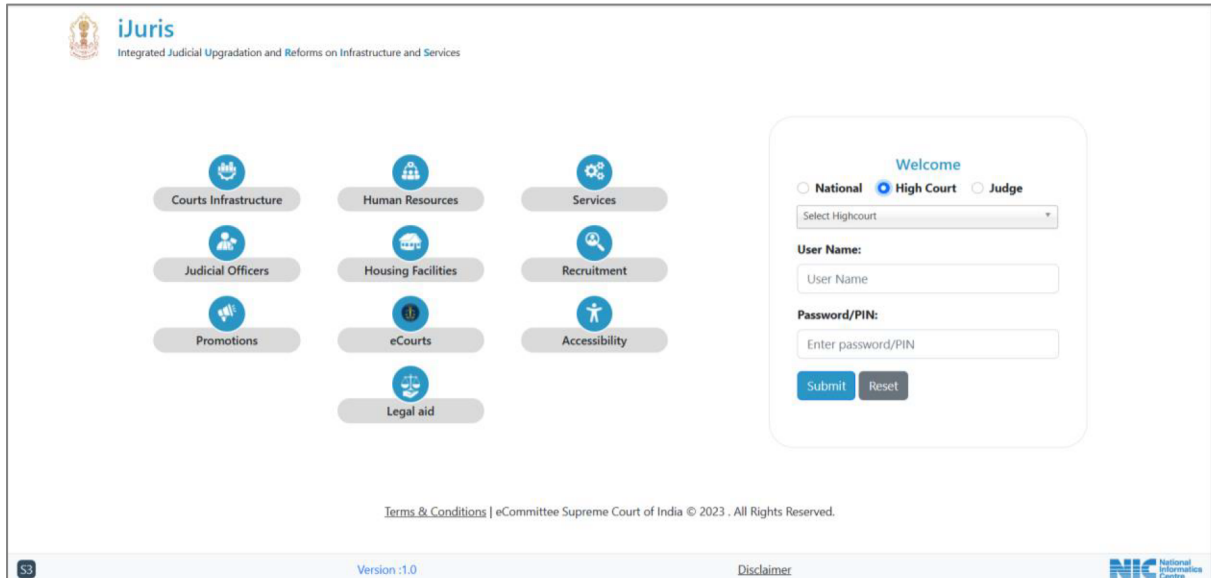


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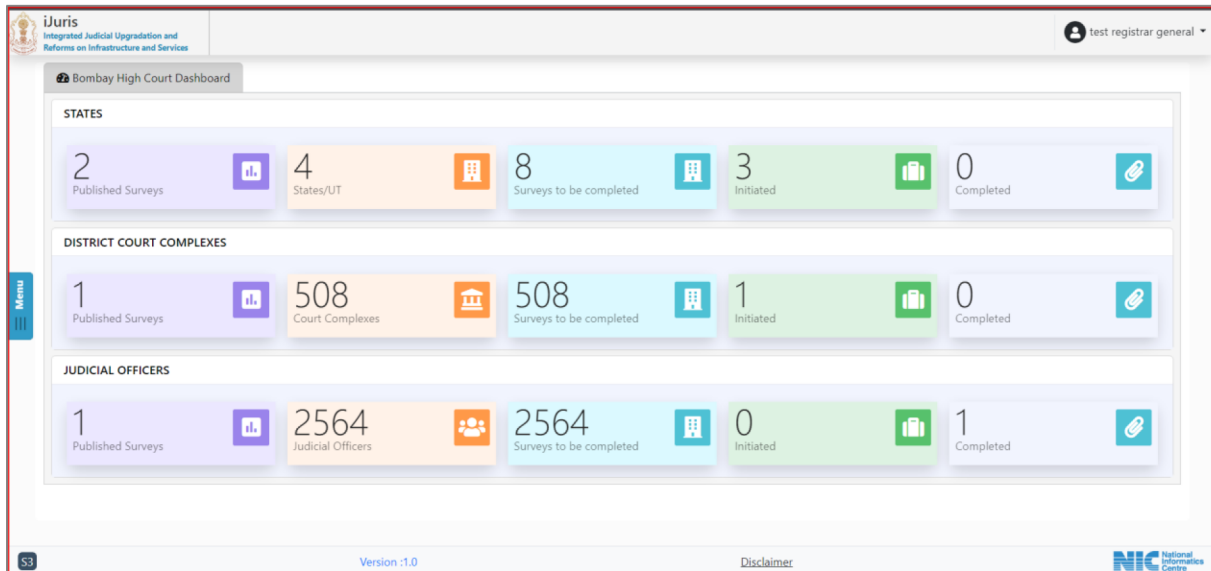


Fig: Landing screen – Dashboard

3. Survey Entry

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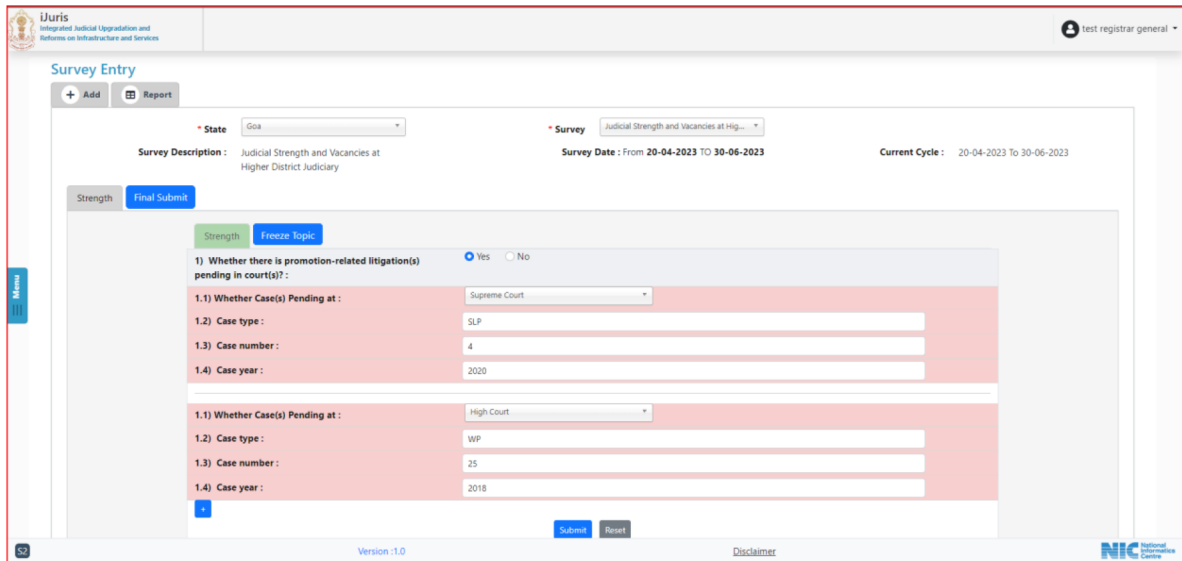


Fig: Survey Entry

- Click on Submit to save the data. Saved data can be modified later.

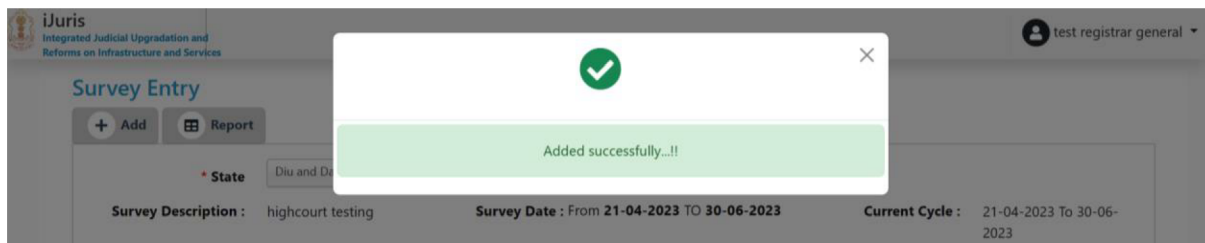


Fig: Data entry success message

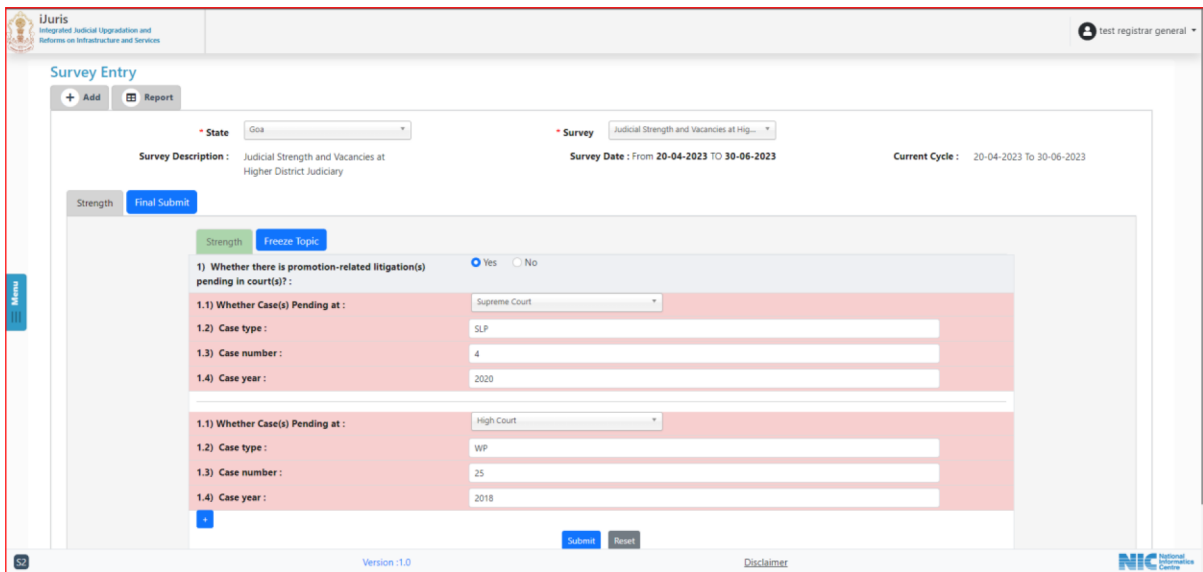


Fig: Survey Entry – Modify

- On completing the entry of a topic, click on **Freeze Topic** tab. If all the entered data is correct, click on the Freeze button.

NOTE: After you click on Freeze, data cannot be modified. Click on Freeze button only after ensuring that all the entered data is correct.

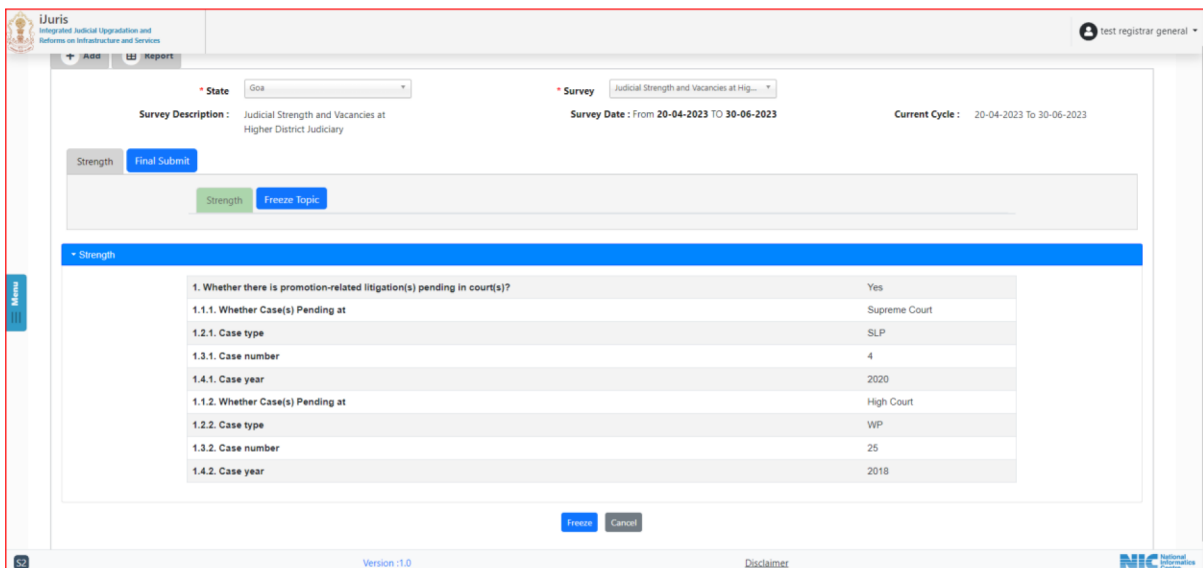


Fig: Freeze Topic

- Click on Final Submit tab after data in all the topics is finalised. Click on the Submit button for final submission of the survey.

NOTE: Ensure that you Freeze all the topics before final submission. If any topic is pending, corresponding message is displayed and Submit button is not available.

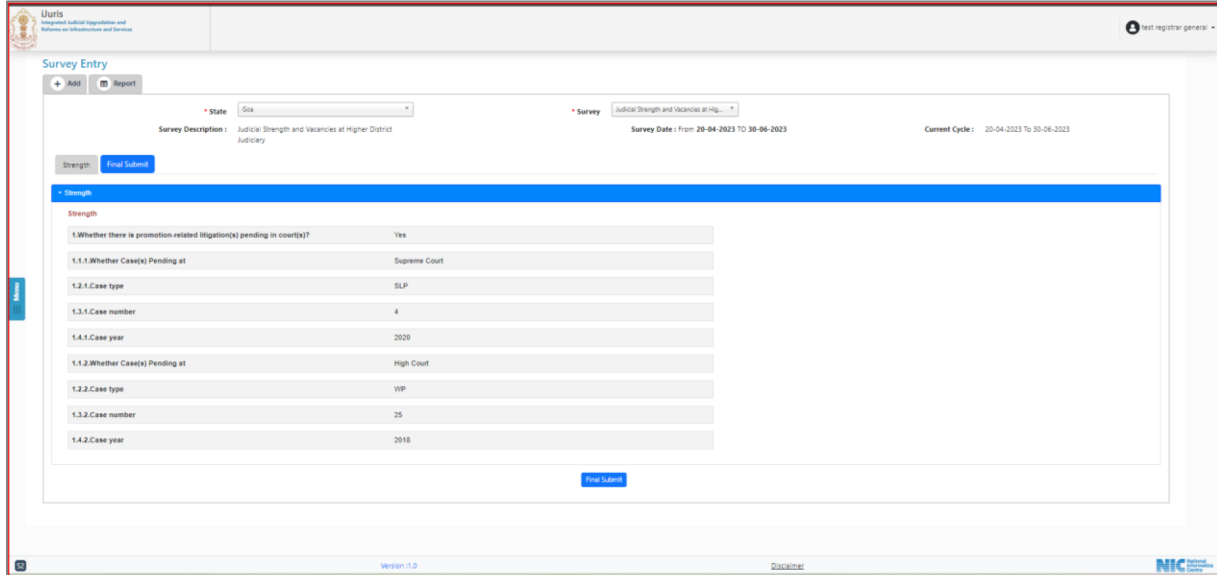


Fig: Survey Entry – Final Submit

- Click on report tab to view data entry status of different surveys.

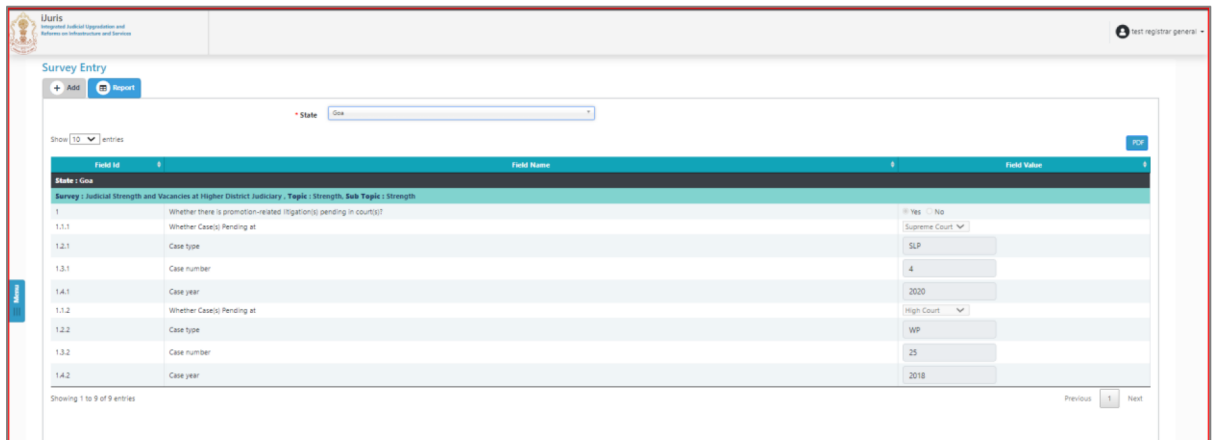


Fig: Survey Entry Report

4. Survey Report

Court complex-wise data entry status is available through this report. The report can be exported in .pdf and .xls formats.

Survey Report

District Court
 High Court
 Judge

Survey: Judicial Strength and Vacancies a...
 Cycle: 20-04-2023 To 30-06-2023
 Title: Select Some Options

Show 10 entries Search: [] PDF Excel

Court Complex	Pending Cases	Total Courts	Total judges	Strength				
				Strength				
				Whether there is promotion-related litigation(s) pending in court(s)?	Whether Case(s) Pending at	Case type	Case number	Case year
Goa								
No group								
	71	47		Yes	High Court	WP	4	2018

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Fig: Survey Report

